

HIGH COURT OF KARNATAKA, BENGALURU

December 15, 2021

NOTIFICATION

(Applicable to all the District Judiciary and Trial Courts)

In view of the fact that Covid-19 positive cases are considerably reduced in the State, for the smooth functioning of the Court proceedings, the Clause (e) of the Modified Standard Operative Procedure (SOP) for District Judiciary dated: 28.08.2021 which reads as

"Daily cause list shall be divided into two parts. One will be for morning session and the other will be for afternoon session. This will reduce the footfall of Advocates and litigants at a time in the Court Halls and Court Premises. However, all cases which are due shall be listed"

is hereby withdrawn with immediate effect.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

**(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL.**

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City,
2. All the Prl. Dist. & Sessions Judges in the State.
3. The Chief Judge, Court of Small Causes, Bengaluru.
4. All the Prl. Judges, Family Courts in the State.
5. All the Presiding Officers, Industrial Tribunals, Labour Courts in the State. in the State.
6. The Central Project Co-ordinator, with a request to web-host the circular in the High Court Website.
7. Circular copy.
8. Office copy.

With a request to circulate the copy of the Notification amongst all the Judicial Officers working in the unit.